

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 4/RP/2019 in Petition No. 16/TT/2017

Subject : Petition for review of order dated 9.1.2019 in Petition No. 16/TT/2017.

Date of Hearing : 2.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Review Petitioner : Rajasthan Urja Vikas Nigam Ltd. (RUVNL)

Respondents : Bhakra Beas Management Board. & Ors (BBMB)

Parties present : Ms. Swapna Seshadri, Advocate, RUVNL
Shri Ashwin Ramanathan, Advocate, RUVNL
Ms. Ritu Apurva, Advocate, RUVNL
S.K Jain, RUVNL
Shri Tarun Ahuja, RUVNL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the instant review petition is filed for review of the order dated 9.1.2019 in Petition No.16/TT/2017, wherein the Commission while determining the transmission tariff for the inter-state transmission lines owned by BBMB and reimbursement of the fees and charges of its SLDC system for the period 2014-19 held that Rajasthan is liable to pay transmission and wheeling charges for Rajasthan Fertilizer Factory (RFF) Power besides the transmission charges payable by Rajasthan. She submitted that in the 227th and 229th Board Meeting the issue of payment of transmission charges by RFF was discussed and it was decided that RFF need not pay the same as Rajasthan is already sharing the O&M Expenses of the transmission system. The Commission observed that the said decision arrived in the Board Meeting of BBMB was not placed in Petition No. 16/TT/2017.

2. Learned counsel for the Review Petitioner submitted that the copy of the minutes of the Board Meeting is filed in the instant review petitioner and pleaded that as the issue has already been resolved, comments may be called from BBMB in the matter.



3. After hearing the learned counsel for the Review Petitioner, the Commission directed to issue notice to BBMB on the issue of admissibility of the Review Petition.

4. The Commission directed the Review Petitioner to serve a copy of the review petition on the respondents, including BBMB by 10.5.2019 and the respondents to file their reply on admissibility of the Review Petition by 24.5.2019, with an advance copy to the Review petitioner, who may file its rejoinder, if any, by 31.5.2019. The Commission further directed the parties to comply with the timeline specified and no extension shall be granted on that account.

5. The next date of hearing will be intimated in due course of time.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

